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THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

Application under Section 19 of the Administrative  
Tribunal Act, 1985

O A No. 350/1504 of 2017

Particulars of the Applicant.

Smt Bibha Rana, Daughter of Late  
Shib Sadhan Rana, aged about 43  
years, Household Duty, residing at  
6/1A, Gopal Misra Road, Behala,  
Kolkata - 700 034.

.... Applicant

Versus

Particulars of the Respondents

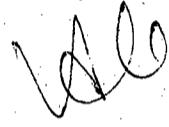
1 Union of India through the Secretary,  
Ministry of Telecom, Yogayok Bhawan, New  
Delhi - 110 001.

2 The General Manager, Telecom Factory  
under Bharat Sanchar Nigam Limited, 248,  
Acharya Jagadish Chandra Bose Road,  
Kolkata - 700 027.

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3 The Junior Accounts Officer ( Pen),  
Telecom Factory under Bharat Sanchar  
Nigam Limited, 248, Acharya Jagadish  
Chandra Bose Road, Kolkata - 700 027.

.... Respondents.



CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH  
KOLKATA

O A.No. 350/1504/2017

Date of order: 19.04.2018

Coram : Hon'ble Mr. A. K. Patnaik, Judicial Member

For the applicant : Mr. D. Pattanayak, counsel

For the respondents : Mr. T. K. Chowdhury, counsel

ORDER

A. K. Patnaik, Judicial Member

This O. A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs :-

- "a) An order directing the respondent authorities to sanction Family Pension in favour of the applicant forthwith;
- b) An order directing the respondent authorities specially respondent respondent No.3 to consider the application dated 23-05-2017 for the family pension of the applicant forthwith;
- c) An order directing the respondent authorities to produce entire records and preceding unto this Hon'ble Tribunal so that consonable justice may be done to the applicant forthwith;
- d) And pass such other or further order or order as to Your Lordships may deem fit and proper."

2. Heard Mr. D. Pattanayak, Id. counsel for the applicant. Id. Counsel for the respondents Mr. T. K. Chowdhury is also present and heard.

3. Brief facts of this case as narrated by the Id. counsel for the applicant are that the father of the applicant Late Shubh Sadhan Rana who was working under the respondent authorities died on 13.09.1985 after his retirement and thereafter mother of the applicant also expired on 10.09.2008. It is submitted by the Id. counsel for the applicant that after the death of her parents, the applicant

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being the unmarried daughter of Late Shib Sadhan Rana, applied for family pension to the respondent authorities under the rules, but no family pension has been granted to her despite repeated requests. Ld. counsel for the applicant further submitted that the applicant made a representation dated 24.05.2017(page 39-42 of O.A.) to the respondent No.2 i.e. the General Manager, Telecom Factory under Bharat Sanchar Nigam Limited ,Kolkata and the respondent No. 3 i.e. the Junior Accounts Officer (Pen), Telecom Factory under Bharat Sanchar Nigam Limited ,Kolkata ventilating her grievances, but no reply has been received from the respondent authorities till date. Being aggrieved by non payment of family pension, the applicant has filed this O. A. before this Tribunal seeking the aforesaid reliefs.

4. Ld. counsel for the applicant submitted that the applicant would be happy if a direction is given to the respondent Nos. 2 and 3 to consider and dispose of the representation of the applicant dated 24.05.2017(Page 39-42 of the O.A.) as per rules and regulations in force by passing a reasoned and speaking order within a specific time frame.

5. Though no notice has been issued to the respondents, I am of the view that it would not be prejudicial to either of the parties, if a direction is issued to the respondent authorities to consider and dispose of the representation of the applicant as per rules in a time bound manner as prayed for.

6. Accordingly the respondent No.2 i.e. the General Manager, Telecom Factory under Bharat Sanchar Nigam Limited ,Kolkata or the respondent No. 3 i.e. the Junior Accounts Officer (Pen), Telecom Factory,Bharat Sanchar Nigam Limited, Kolkata is directed to consider and dispose of the representation of the applicant dated 24.05.2017 (Page 39-42 of O.A.) by passing a well reasoned order as per



rules and regulations in force within a period of six weeks from the date of receipt of this order and communicate the decision to the applicant forthwith. After such consideration if the claim of the applicant is found to be genuine, then the respondents authorities shall extend the benefits to the applicant within a further period of six weeks from the date of taking decision in the matter.

7. It is made clear that I have not gone into the merits of this case and all the points raised in the representation are kept open for consideration by the respondent authorities as per rules.

8. With the above observations, the O. A. is disposed of. No order as to cost.

  
( A. K. Patnaik )  
Judicial Member

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